

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.2694/2004

(From the judgment & order dated 14/07/2003 in FAFO No.1820/01
of the High Court of HIGH COURT OF JUDICATURE AT ALLAHABAD

HASHAM PETITIONER

VERSUS

TASHABBAR HUSSAIN AND ORS. RESPONDENT

(With office report)
(For final disposal)

Date: 05/09/2008 This Petition was called on for hearing today.

CORAM :
HON'BLE Dr. JUSTICE ARIJIT PASAYAT
HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA

For Petitioner(s) Mr. Arun Kumar Beriwal,Adv.(N.P.)
For Respondent(s) Mr. Rameshwar Prasad Goyal,Adv.(N.P.)
Mr. A.K. Raina,Adv.
Mr. Debasis Misra,Adv.

UPON hearing counsel the Court made the following
ORDER

Heard learned counsel for the Insurance Company.

Notice was issued in this case limited to the rate of interest,
by order dated 16.02.2004.

After having heard learned counsel for the Insurance
Company, we feel that the appropriate rate of interest would be
7.5% which rate is normally applied by this Court considering the
date of accident. The interest shall be payable from the date of
application.

Contd...2/-

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Amount, if any, payable after adjustment of any amount already
paid shall be deposited within six weeks.

The special leave petition is accordingly disposed of.

(Vijay Aggarwal)

(Neena Verma)

